

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.7

New IA/5618/ND/2022 IN IB/3084/ND/2019

IN THE MATTER OF:

Neha Jain	...	Applicant
Versus		
Pebble Glossy Metals Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.11.2022

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pankaj Agarwal, Adv.
For the Respondent :

ORDER

New IA/5618/ND/2022

Heard the submissions made by the Ld. Counsel for the Resolution Professional. The Ld. Counsel for the Resolution Professional has submitted that this is only a status report and he will take steps to move necessary application seeking appropriate directions from this Hon'ble Tribunal and also submitted that the prayers made in the application may be ignored. The request for ignoring the application made in the status report has been accepted. The applicant is directed to move appropriate application seeking directions within the ambit of law. The present application is taken on record with all just exceptions. Place it with the main file for further reference.

IA No. **5618/2022** stands disposed of.

-Sd-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

-Sd-

P.S.N. PRASAD,
MEMBER (JUDICIAL)